

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **08.05.2024** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

APPLICATION NUMBER :
PETITION NUMBER : CP/21(CHE)/2022
NAME OF THE PETITIONER(S) : Galipoglu Hidromas Hidrolik Otomotive
Sanayi ve Ticaret A.S
NAME OF THE RESPONDENTS : Galipoglu Hidromas India Manufacturing
Pvt Ltd & 5 Others
UNDER SECTION : Sec 241-242 of CA, 2013

ORDER

Present: Ld. Counsel Shri. Jose John for the Petitioner.

Ld. Counsel Ms. Chinna Abraham for the Respondents No. 1
and 5.

Heard.

Ld. Counsel for the Respondent submits that against the order of this Tribunal dated 19.02.2024, the Respondents have preferred an appeal before the Hon'ble NCLAT which is likely to be listed after the vacation.

There is no stay on the proceedings of the Court. The Petitioner has complied with the directions contained in the order dated 19.02.2024 by paying the deficient stamp duty and the penalty.

Till date, the Respondents have not filed any Reply. Last opportunity is given to the Respondents to file Reply failing which Right of Respondents to file Reply will be closed.

Reply be filed within three weeks from today and copy be served on the Counsel for the Petitioner.

Rejoinder if any, be filed within two weeks there after.

List the petition for hearing on **12.07.2024**.

Sd/-

(VENKATARAMAN SUBRAMANIAM)
MEMBER (TECHNICAL)

MG

Sd/-

(SANJIV JAIN)
MEMBER (JUDICIAL)